

Title: Papers laid on the Table by members/Ministers.

**12.00 hrs**

MADAM SPEAKER: Now Papers to be laid.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI AMBIKA SONI): I beg to lay on the Table:

- (1) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2008-2009.

(Placed in Library, See No. LT 1315/15/09)

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B.K. HANDIQUE): I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2008-2009.
- (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1316/15/09)

- (b) (i) Review by the Government of the working of the National Aluminum Company Limited, Bhubaneswar, for the year 2008-2009.
- (ii) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1317/15/09)

- (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2008-2009.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1318/15/09)

- (d) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2008-2009.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1319/15/09)

- (e) (i) Review by the Government of the working of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 2008-2009.
- (ii) Annual Report of the North Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the

year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1320/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2008-2009.

(Placed in Library, See No. LT 1321/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Field, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Field, for the year 2008-2009.

(Placed in Library, See No. LT 1322/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI DINSHA PATEL): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2008-2009.

(Placed in Library, See No. LT 1323/15/09)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2008-2009, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2008-2009.

(Placed in Library, See No. LT 1324/15/09)

(3) A copy each of the following Notifications (Hindi and English versions)

under sub-section (4) of the Section 26 of the Coir Industry Act, 1953:-

(i) The Coir Industry (Registration) Amendment Rules, 2009 published in Notification No. G.S.R. 3016(E) Gazette of India dated the 26<sup>th</sup> November, 2009.

(ii) The Coir Board (Services) Amendment Bye-laws, 2009 published in Notification No. G.S.R. 846(E) Gazette of India dated the 26<sup>th</sup> November, 2009.

(Placed in Library, See No. LT 1325/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): I beg to lay on

the Table a copy of the Andaman and Nicobar Islands (Appointment of Secretary in the Port Blair Municipal Council) Rules, 2009 (Hindi and English versions) published in Notification No. 87/09/F. No. 3-15/96-LSG in Andaman and Nicobar Gazette dated the 17<sup>th</sup> July, 2009 under Section 204 of the Andaman and Nicobar Islands (Municipal) Regulation, 1994.

(Placed in Library, See No. LT 1326/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): On behalf of Shri Ajay Maken, I beg to lay on the Table:

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2008-2009.

(ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1327/15/09)

(b) (i) Review by the Government of the working of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2008-2009.

(ii) Annual Report of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1328/15/09)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of the Section 18 of the Central Reserve Police Force Act, 1949:-

(i) The Central Reserve Police Senior Private Secretary Recruitment Rules, 2009 published in Notification No. G.S.R. 728(E) Gazette of India dated the 8<sup>th</sup> October, 2009.

(ii) The Central Reserve Police Force, Sub-Inspector (Librarian) Recruitment Rules, 2009 published in Notification No. G.S.R. 729(E) Gazette of India dated the 15<sup>th</sup> September, 2009.

(iii) The Central Reserve Police Force Sub-Inspector (Stenographer), Inspector (Stenographer and Subedar Major (Stenographer) Recruitment Rules, 2009 published in Notification No. G.S.R. 730(E) Gazette of India dated the 15<sup>th</sup> September, 2009.

(iv) The Central Reserve Police Force Inspector (Hindi Translator) and Subedar Major (Hindi Translator) Recruitment Rules, 2009 published in Notification No. G.S.R. 731(E) Gazette of India dated the 15<sup>th</sup> September, 2009.

(Placed in Library, See No. LT 1329/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): I beg to lay on the Table:

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2007-2008.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 1330/15/09)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1331/15/09)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2008-2009.

(Placed in Library, See No. LT 1332/15/09)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1333/15/09)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2008-2009.

(Placed in Library, See No. LT 1334/15/09)

(7) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1335/15/09)

(b) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1336/15/09)

- (c) (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (c) of (7) above.

(Placed in Library, See No. LT 1337/15/09)

- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of the Section 3 of the Agricultural Produce Grading and Marking Act, 1937:-
- (i) The Puwad Seeds Grading and Marking Rules, 2009 published in Notification No. G.S.R. 841(E) Gazette of India dated the 25<sup>th</sup> November, 2009.
- (ii) The Karanj Seeds Grading and Marking Rules, 2009 published in Notification No. G.S.R. 842(E) Gazette of India dated the 25<sup>th</sup> November, 2009.

(Placed in Library, See No. LT 1338/15/09)

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT 1339/15/09)

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2003-2004, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2003-2004.

- (12) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT 1340/15/09)

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2004-2005.

- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(Placed in Library, See No. LT 1341/15/09)

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2005-2006.

(16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(Placed in Library, See No. LT 1342/15/09)

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2006-2007.

(18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

(Placed in Library, See No. LT 1343/15/09)

(19) A copy of the National Dairy Development Board (Administration of Fund, Accounts and Budget) (Amendment) Regulations, 2009 (Hindi and English versions) published in Notification No. DEL: NDDDB-02/09. in Gazette of India dated the 23<sup>rd</sup> September, 2009 under Section 50 of the National Dairy Development Board Act, 1987.

(Placed in Library, See No. LT 1344/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2008-2009, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2008-2009.

(Placed in Library, See No. LT 1345/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): On behalf of Dr. S. Jagathrakshakan, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:

(1) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2008-2009.

(2) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 1346/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (KUNWAR R.P.N. SINGH): I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1578(E) and S.O. 1579(E) published in Gazette of India dated the 30<sup>th</sup> June, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.

- (ii) S.O. 2835(E) published in Gazette of India dated the 4<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 203 (Malibarahi-Siriapur Section) in the State of Orissa.
- (iii) S.O. 2812(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (iv) S.O. 2997(E) and S.O. 2998(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (v) S.O. 3040(E) published in Gazette of India dated the 27<sup>th</sup> November, 2009 regarding fee to be recovered from users of the National Highway No. 45B (Trichy-Melur-Madurai Section) in the State of Tamil Nadu.
- (vi) S.O. 2992(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (vii) S.O. 3012(E) and S.O. 3013(E) published in Gazette of India dated the 25<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 40 (Jorabat-Barapani Section, including construction of bypasses) in the State of Assam.
- (viii) S.O. 2951(E) published in Gazette of India dated the 19<sup>th</sup> November, 2009 making certain amendments in the Notification No. S.O. 394(E) dated 2<sup>nd</sup> February, 2009.
- (ix) S.O. 2834(E) published in Gazette of India dated the 4<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (x) S.O. 2796(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 making certain amendments in the Notification No. S.O. 656(E) dated 12<sup>th</sup> March, 2009.
- (xi) S.O. 2797(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 making certain amendments in the Notification No. S.O. 2013(E) dated 6<sup>th</sup> August, 2009.
- (xii) S.O. 2819(E) and S.O. 2820(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 8 (Gurgaon-Kotputli-Jaipur) in the State of Haryana.
- (xiii) S.O. 2963(E) published in Gazette of India dated the 20<sup>th</sup> November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Virudhunaga- Kovilpatti Section of the National Highway No. 7 in the State of Tamil Nadu.
- (xiv) S.O. 3022(E) published in Gazette of India dated the 26<sup>th</sup> November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Kovilpatti to Kayathar Section of the National Highway No. 7 in the State of Tamil Nadu.
- (xv) S.O. 3023(E) published in Gazette of India dated the 26<sup>th</sup> November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Tirunelveli to Panangudi Section of the National Highway No. 7 in the State of Tamil Nadu.
- (xvi) S.O. 3024(E) published in Gazette of India dated the 26<sup>th</sup> November, 2009 regarding levy of fee, mentioned therein, to be recovered from users of Andhra Pradesh/Karnataka Border-Devanahalli Section of the National Highway No. 7 in the State of Andhra Pradesh.

- (xvii) S.O. 2816(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 25 (Jhansi-Bhognipur Section) in the State of Uttar Pradesh.
- (xviii) S.O. 2853(E) published in Gazette of India dated the 9<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 in the State of Uttar Pradesh.
- (xix) S.O. 2897(E) published in Gazette of India dated the 16<sup>th</sup> November, 2009 making certain amendments in the Notification No. S.O. 939(E) dated 9<sup>th</sup> April, 2009.
- (xx) S.O. 2940(E) published in Gazette of India dated the 18<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxi) S.O. 2988(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 24 (Delhi-Meerut Expressway) in the State of Uttar Pradesh.
- (xxii) S.O. 1668(E) published in Gazette of India dated the 8<sup>th</sup> July, 2009 authorizing the Officers, mentioned therein, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 13 in the State of Karnataka.
- (xxiii) S.O. 1707(E) and S.O. 1710(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1711(E) and S.O. 1712(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xxv) S.O. 1815(E) published in Gazette of India dated the 24<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxvi) S.O. 2064(E) published in Gazette of India dated the 7<sup>th</sup> August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xxvii) S.O. 1816(E) published in Gazette of India dated the 24<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45B (Madurai-Arappukkottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xxviii) S.O. 2539(E) published in Gazette of India dated the 6<sup>th</sup> October, 2009 making certain amendments in the Notification No. S.O. 2047(E) dated 14<sup>th</sup> August, 2008.
- (xxix) S.O. 2541(E) and S.O. 2542(E) published in Gazette of India dated the 6<sup>th</sup> October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section, including construction of bypasses) in the State of Tamil Nadu.
- (xxx) S.O. 2543(E) and S.O. 2544(E) published in Gazette of India dated the 6<sup>th</sup> October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari Section, including construction of bypasses) in the State of Tamil Nadu.
- (xxxi) S.O. 2601(E) published in Gazette of India dated the 14<sup>th</sup> October, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.



- (xxii) S.O. 2649(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 authorizing the Special District Revenue Officer, NH-7, 46 and 47 Krishnagiri, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 46 in the State of Tamil Nadu.
- (xxiii) S.O. 2650(E) to S.O. 2652(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (xxiv) S.O. 2060(E) published in Gazette of India dated the 7<sup>th</sup> August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 47 (Walayar-Thrissur Section) in the State of Kerala.
- (xxv) S.O. 2530(E) published in Gazette of India dated the 6<sup>th</sup> October, 2009 regarding acquisition of land for building (construction), maintenance, management and operation of Chennai By-pass (Phase II) connecting National Highway No. 4 and 5 in the State of Tamil Nadu.
- (xxvi) S.O. 2643(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xxvii) S.O. 2793(E) and S.O. 2794(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 authorizing the Special District Revenue Officer (LA), NH, Viluppuram, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 66 in the State of Tamil Nadu.
- (xxviii) S.O. 2795(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 authorizing the Special District Revenue Officer (LA), NH, Krishnagiri, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 66 in the State of Tamil Nadu.
- (xxix) S.O. 2975(E) published in Gazette of India dated the 23<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway of Delhi) in the State of Uttar Pradesh.
- (xl) S.O. 1234(E) published in Gazette of India dated the 15<sup>th</sup> May, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xli) S.O. 1634(E) and S.O. 1635(E) published in Gazette of India dated the 6<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xlii) S.O. 1667(E) published in Gazette of India dated the 8<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section, including bypasses) in the State of Tamil Nadu.
- (xliii) S.O. 1669(E) and S.O. 1670(E) published in Gazette of India dated the 8<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xliv) S.O. 1716(E) and S.O. 1717(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 67 (Trichy-Karur Section, including bypasses) in the State of Tamil Nadu.
- (xlv) S.O. 1741(E) published in Gazette of India dated the 14<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Trichy-Karur Section, including bypasses) in the State of Tamil Nadu.
- (xlv) S.O. 1814(E) published in Gazette of India dated the 24<sup>th</sup> July, 2009 authorizing District Revenue Officer,

Tiruppur, as the competent authority to acquire land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.

- (xlvii) S.O. 1833(E) to S.O. 1836(E) published in Gazette of India dated the 27<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xlviii) S.O. 1863(E) published in Gazette of India dated the 30<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xlix) S.O. 2061(E) published in Gazette of India dated the 7<sup>th</sup> August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (l) S.O. 2062(E) published in Gazette of India dated the 7<sup>th</sup> August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (li) S.O. 2063(E) published in Gazette of India dated the 7<sup>th</sup> August, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat Section) in the State of Tamil Nadu.
- (lii) S.O. 2248(E) published in Gazette of India dated the 3<sup>rd</sup> September, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (liii) S.O. 2973(E) published in Gazette of India dated the 23<sup>rd</sup> November, 2009 making certain amendments in the Notification No. S.O. 514(E) dated 7<sup>th</sup> April, 2006.
- (liv) S.O. 2974(E) published in Gazette of India dated the 23<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway, Faridabad Section) in the State of Haryana.
- (lv) S.O. 2720(E) published in Gazette of India dated the 29<sup>th</sup> October, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (lvi) S.O. 2639(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 making certain amendments in the Notification No. S.O. 1696(E) dated 10<sup>th</sup> July, 2009.
- (lvii) S.O. 2836(E) published in Gazette of India dated the 4<sup>th</sup> November, 2009 authorizing Special Land acquisition Officer, National Highways Bangalore, as the competent authority to acquire land for building (widening/upgradation, etc.), maintenance, management and operation of National Highway No. 7 in the State of Karnataka.
- (lviii) S.O. 2838(E) published in Gazette of India dated the 4<sup>th</sup> November, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (lix) S.O. 2791(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (lx) S.O. 2789(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 making certain amendments in the Notification No. S.O. 340(E) dated 27<sup>th</sup> January, 2009.
- (lxi) S.O. 2642(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 making certain amendments in the

Notification No. S.O. 1107(E) dated 11<sup>th</sup> October, 2004.

- (lxii) S.O. 2990(E) published in Gazette of India dated the 24<sup>th</sup> November, 2009 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Lakhanadon-Seoni Section) in the State of Madhya Pradesh.
- (lxiii) S.O. 1704(E) published in Gazette of India dated the 13<sup>th</sup> July, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 33 in the State of Jharkhand.
- (lxiv) S.O. 1682(E) published in Gazette of India dated the 9<sup>th</sup> July, 2009 regarding acquisition of land for building (widening) of National Highway No. 57 (Muzaffarpur-Purnea Section, including bypasses) in the State of Bihar.
- (lxv) S.O. 2645(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 34 (Dalkhola Bypass Section) in the State of West Bengal.
- (lxvi) S.O. 2082(E) published in Gazette of India dated the 11<sup>th</sup> August, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (lxvii) S.O. 2242(E) published in Gazette of India dated the 3<sup>rd</sup> September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 77 (Muzaffarpur-Sonbarsa Section) in the State of Bihar.
- (lxviii) S.O. 2434(E) published in Gazette of India dated the 23<sup>rd</sup> September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 31 (Bakhtiyarpur-Begusarai-Khagaria Section) in the State of Bihar.
- (lxix) S.O. 2253(E) published in Gazette of India dated the 3<sup>rd</sup> September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway Nos. 30 and 84 (Patna-Buxar Section) in the State of Bihar.
- (lxx) S.O. 2814(E) published in Gazette of India dated the 3<sup>rd</sup> November, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway Nos. 19 and 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.
- (lxxi) S.O. 2654(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 28A (Rexaul Bypass Section) in the State of Bihar.
- (lxxii) S.O. 2656(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (lxxiii) S.O. 2662(E) published in Gazette of India dated the 21<sup>st</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.
- (lxxiv) S.O. 2477(E) published in Gazette of India dated the 30<sup>th</sup> September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 77 (Hajipur-Muzaffarpur Section) in the State of Bihar.
- (lxxv) S.O. 2568(E) published in Gazette of India dated the 9<sup>th</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 30 (Patna-Buxar Section) in the State of Bihar.
- (lxxvi) S.O. 1754(E) to S.O. 1756(E) published in Gazette of India dated the 16<sup>th</sup> July, 2009 regarding acquisition of

land for building (widening/four-laning etc), maintenance, management and operation of different stretches of National Highway No. 33 (Hazaribagh-Ranchi Section) in the State of Jharkhand.

(lxvii) S.O. 2241(E) published in Gazette of India dated the 3<sup>rd</sup> September, 2009 making certain amendments in the Notification No. S.O. 500(E) dated 30<sup>th</sup> March, 2007.

(lxviii) S.O. 2476(E) published in Gazette of India dated the 30<sup>th</sup> September, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 80 (Mokama-Munger Section) in the State of Bihar.

(lxix) S.O. 2589(E) published in Gazette of India dated the 12<sup>th</sup> October, 2009 regarding acquisition of land for building (widening/four-laning etc), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.

(lxxx) S.O. 2631(E) published in Gazette of India dated the 20<sup>th</sup> October, 2009 making certain amendments in the Notification No. S.O. 1206(E) dated 16<sup>th</sup> October, 2003.

(lxxxi) S.O. 2971(E) published in Gazette of India dated the 23<sup>rd</sup> November, 2009 authorizing the Land Acquisition Officer, (Urban Estate), Faridabad, as the competent authority to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 2 in the State of Haryana.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xl) to (xlv) of (1) above.

(Placed in Library, See No. LT 1347/15/09)

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